(c) whether Government proposes to bring in new stringent steps to deter violators, without putting them behind bars?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ANURAG SINGH THAKUR): (a) to (c) This Ministry has undertaken several reforms towards easing the business environment in the country by providing Ease of Doing Business to law abiding corporates, fostering improved corporate compliance for stakeholders at large and also to address emerging issues having impact on the working of corporates in the country, a Company Law Committee has been constituted by the Ministry of Corporate Affairs vide order dated 18,09.2019 for examining and making recommendations to the Government on various provisions and issues pertaining to implementation of the Companies Act, 2013 and the Limited Liability Partnership Act, 2008 and other related matters.

The Committee has submitted the first phase report to the Honourable Corporate Affairs Minister on 18th November, 2019, proposing amendments in the Companies Act, 2013 for further decriminalizing the offences under the said Act and to facilitate ease of doing business and ease of living. The main recommendations of the Committee with regard to decriminalization of compoundable offences are as under:

- (i) Re-categorising 23 offences out of the 66 remaining compoundable offences under the Act, to be dealt with in the in-house adjudication framework wherein these defaults would be subject to a penalty levied by an adjudicating officer.
- (ii) Omitting, altogether, 7 compoundable offences; limiting punishment for 11 compoundable offences to only fine by removing provision for imprisonment and recommending that 5 offences be dealt under alternative frameworks;
- (iii) Reducing the quantum of penalties in respect of certain provisions, which were shifted to the in-house adjudication framework through the recently passed Companies (Amendment) Act, 2019;
  - (iv) Retention of status-quo in case of the non-compoundable offences.

## Support to artists in the cultural mapping database

1622. SHRI MAHESH PODDAR: Will the Minister of CULTURE be pleased to state:

- (a) whether it is a fact that almost 6000 registered artists in the cultural mapping database, receive no fiscal and other support from Government, if so the reasons thereof; and
- (b) whether Government will consider extending support to artists so as to encourage art and other cultural activities in various states?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (SHRI PRAHALAD SINGH PATEL): (a) Ministry of Culture is working on the National Mission on Cultural Mapping for building a comprehensive data base of artists and other resources gathered from cultural organizations in the Ministry of Culture, other ministries and also states. Presently, action is ongoing for standardization and formatting of the available data on artists, to bring them on a robust IT-enabled platform.

(b) Ministry of Culture has been administering a few schemes to identify, nurture, hand hold and train the upcoming and budding artists on a sustained basis. This is carried out by way of grant of scholarships, fellowships, pensions and other forms of grants/assistance throughout the country. The details of such scheme are given in the Statement.

### Statement

Schemes administered by the Ministry to identify, nurture, hand hold and train the upcoming and budding artists

# 1. Scheme for Financial Assistance for Promotion of Art and Culture

The Scheme has the following Components:-

Component-I Repertory Grant.

Component-II Financial Assistance to Cultural Organizations with National

Presence.

Component-III Cultural Function and Production Grant (CFPG).

Component-IV Financial Assistance for Preservation and Development of

Cultural Heritage of the Himalayas.

Component-V Financial Assistance for the Development of Buddhist/Tibetan

Arts and Culture.

### 2. Scheme of Financial Assistance for Creation of Cultural Infrastructure

The Scheme has the following two components:-

Component-I Financial Assistance for Building Grants including Studio Theatres

Sub-component-1A Financial Assistance for Cultural Activities in

Performing Arts for Building Grants including

Studio Theatres.

Sub-component-1B Financial Assistance for Allied Cultural

Activities.

Component-II Financial Assistance for Tagore Cultural Complexes (TCC).

3. Scheme for Pension and Medical Aid to Artistes

4. Scheme for Scholarship and Fellowship for Promotion of Art and Culture The Scheme has the following three components:-

Component-I Scheme for award of fellowship to outstanding persons in the field of Culture

Component-II Scheme of Scholarships to young artistes in different cultural fields

Component-III Tagore National Fellowships Scheme for Cultural Research

5. Seva Bhoj Yojana

## Renovation of sites of cultural and historical importance in Jharkhand

1623. SHRI MAHESH PODDAR: Will the Minister of CULTURE be pleased to state:

- (a) whether it is a fact that Government has planned to renovate around 12 sites of historical, artistic and cultural importance in Jharkhand in the years 2017-2019;
  - (b) if so, the details of the sites renovated so far; and
  - (c) the sites that are yet to be renovated and the reasons thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (SHRI PRAHALAD SINGH PATEL): (a) to (c) Archaeological Survey of India (ASI)